

[Translation]

Criteria For Acquisition of Land in Cantonment Areas

3619. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of DEFENCE be pleased to state:

(a) the criteria for acquisition of land in cantonment areas in possession of individuals/ex-servicemen for defence purposes;

(b) whether any relaxation is given in these criteria in certain cases; and

(c) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) The Government acquire land under the Land Acquisition Act, when it is needed or is likely to be needed for any public purpose. There is no separate criteria for the acquisition of land, in Cantonment areas, which is in the possession of ex-servicemen or other categories of owners.

(b) and (c). Do not arise.

[English]

Trade Fair in Delhi

3620. SHRI V. KRISHNA RAO: Will the Minister of COMMERCE be pleased to state:

(a) whether the international Trade Fair held in New Delhi recently had a grand success;

(b) if so, the salient features thereof;

(c) whether the Government propose to extend the period of such trade fairs to more than a month instead of just one or two weeks;

(d) if so, the details thereof;

(e) whether the Government have received any requests from the State Governments to hold the trade fairs in their respective States; and

(f) if so, the reaction of the Union Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) and (b). The India International Trade Fair was successfully organised from November 14-24 '91 and had following salient features:-

1. Participation by 17 foreign countries at national level and by 7 countries at company level.
2. Participation by 27 States/Union Territories, 7 Central Ministries and 15 Public Sector Undertakings, 327 companies. In all about 3000 companies participated in various Pavilions and State Pavilions.
3. Special display on following diverse sectors:-
 - i. Agriculture machinery, Equipment and technology.
 - ii. Petrochemical, Chemicals & Fertilizer machinery equipment and technology.
 - iii. Chemical Inputs for Agriculture.
 - iv. Good Living.
 - v. Health & Fitness.
 - vi. Toys.
 - vii. Building materials and Technology.

viii. Energy Conservation.

ix. Watches & Clocks.

x. Graphics & Designs.

(c) No, Sir.

(d) Does not arise.

(e) and (f). TFAI has received a request from the Karnataka Government to organise International Silk Fair at Bangalore and the details are being worked out by TFAI.

Promotion Avenues in Banking Sector

3621. **SHRI MADAN LAL KHURANA:** Will the Minister of FINANCE be pleased to state:

(a) whether the Supreme Court has given a ruling that a person is recruited not just for a job but for a whole career and one must be given an opportunity to advance;

(b) if so, the steps taken to grant an opportunity to employees in banking sector to advance at a fixed interval of time; and

(c) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) Yes, Sir. The Hon'ble Supreme Court had delivered a judgement to this effect in the Civil Appeal No. 3967 of 1987 [Council of Scientific and Industrial Research and another Vs. KGS Bhatt and Another].

(b) and (c). Indian Bank Association has reported that promotions in Public Sector Banks from clerical cadre to the officers

cadre and within officers' cadre are made in accordance with the promotion policy/ Service Regulations. Generally a clerical employes is eligible to be considered for promotion to Junior Management Scale in the officers' cadre after a service of about 2 to 5 years under merit channel 1 and 6 to 10 years under seniority channel. Minimum number of years of service for eligibility for promotion from Junior Management Grade Scale I to Top Management Grade Scale VII has been laid down under the respective Service Regulations of the Public Sector Banks.

Outstanding Income-Tax in Kerala

3622. **SHRI T.J. ANJALOSE:** Will the Minister of FINANCE be pleased to state:

(a) whether income tax worth lakhs of rupees is pending realisation against a number of companies, firms, traders and industrialists as well as some individuals in Kerala;

(b) if so, the details of such companies, individuals and other and the amount due from each of them; and

(c) the steps taken to recover these dues?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) Yes, Sir.

(b) As on 30th September, 1991 there were 940 cases of companies, firms, individuals, etc. in the State of Kerala in which income-tax demand of more than Rs. one lakh in each case was outstanding. The details of these cases are as under :-

	<i>Number</i>	<i>Income-tax demand outstanding as on 30.9.1991 (Rs. in Crores)</i>
i. Companies	119	22.23